

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 239 of 2020

Rajesh Mahli

.... Appellant

-Versus-

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant :
For the State :

M/s. Amit Kumar Das, Advocate
M/s. Azeemuddin, Advocate

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

03/ 29.06.2020. This appeal will be heard. Admit.

Issue notice.

Call for the scanned copy Lower Court Records.

The prayer for bail shall be considered after the receipt of the L.C.R.

(H.C. Mishra, J.)

(Rajesh Kumar, J.)

D.S./